GOVERNMENT OF PART C STATES (AMENDMENT) BILL—*contd.*

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

> "That the Bill to amend the Government of Part C States Act, 1951, be taken into consideration."

This is a non-controversial measure. The Government of Part C States Act was passed in 1951, and during the last three years, the working of the Act has disclosed some defects and omissions. Those defects are now being sought to be removed by this Bill. Hon. Members would have gathered from the Statement of Objects and Reasons the main purposes of the Bill. Some disputes arose as to the method of the disposal of questions relating to the disqualification of members of State Legislatures. Provision for that is being made specifically, and power is being given to the President to dispose of all such questions after consulting the Election Commission.

Then there is the provision for the establishment of a Contingency Fund and for the laying of the reports of the Comptroller and Auditor-General of India before the State Legislatures.

[MR. DEPUTY-SPEAKER *in the Chair*]

So far as I can see from the amendments which have been tabled, the only question which has given rise to some doubt in the minds of some hon Members is about the language. In clause 6 of the Bill, it is provided specifically that all Bills introduced in the State Legislatures and all Acts passed therein shall be primarily in the English language, but it is also said that where the regional language is Hindi, then the Bill may be translated and the translations will also be authoritative.

Now, I gather from the amendments tabled that there is some desire that English should be omitted altogether and Hindi be substituted. I only wish to say here that hon. Members will recollect article 348 of the Constitution. The present clause 33(a) in the Bill is nothing but a reproduction of that article. It is a compulsory thing and we cannot possibly deviate from it. I had to introduce it because there was some lacuna in the Act as it stands, and it was necessary to remove that lacuna. Otherwise, the Bill, I submit, is a plain-sailing one, and I do not wish to detain the House any further upon it.

Mr. Deputy-Speaker: Motion moved:

> "That the Bill to amend the Government of Part C States Act, 1951, be taken into consideration."

Shri U. M. Trivedi (Chittor): Sir, the Government of Part C States (Amendment) Bill that has been presented to the House is, according to the hon. the States Minister—and it is his wont—a 'non-controversial' matter. Everything, according to him, is non-controversial. The Preventive Detention Act is non-controversial! This is also non-controverisal! I say, Sir, it is a very controversial subject inasmuch as we are not proceeding on any progressive lines about the administration of these Part C States.

To begin with, the very provisions of law which are given in Articles 239 and 240 give certain powers to this Parliament to administer the Part C States through the President. These States are not placed at par with the Part B States. This invidious distinction is being carried on and is now being perpetuated for all times to come. It would be better if we were to make up our mind once for all that all these Part C States must cease to exist. They are on anomaly in our present structure. The anomaly is so great that so far as the administration of Part A States or Part B States, that is, of the major portion of India, is concerned, even if we have to make any change in our Constitution, we have

[Shri U. M. Trivedi]

to come to the Parliament. And not only that. There is a further provision that only by a particular majority we can change the Constitution. And a further embargo is there, that if such a change is to be effected in particular articles, then not only Parliament will have to pass that Bill or that amendment in a particular manner, but that half of the States of India should also have to assent to it. But in the case of these Part C States, you will find that we have got a provision, that under article 240 we can change the Constitution and allow these Part C States to change any part of the Constitution. Article 240(2) reads:

> "Any such law as is referred to in clause (1) shall not be deemed to be an amendment of this Constitution for the purposes of article 368 notwithstanding that it contains any provision which amends or has the effect of amending the Constitution".

Now, why are such powers necessary in the case of administration of Part C States? If these States are to be distinguished like this, that means the citizens of India living in Part C States, are to be discriminated against in this manner, are allowed to have hostile laws passed against them or prejudicing them. Why should we allow it under the Constitution when we have guaranteed equal protection of law and the right of not denying equality in law to all of them? Why are we going to do that? We allow it and we go on perpetuating it, and this amendment does the same thing. Formerly, there was some controlling authority. That goes; that controlling authority is also to be given up by the amendments which are now being suggested.

In clause 7 there is an amendment of Section 39 which has been suggested. And what does it suggest? Some peculiar notion of making or adding to the Consolidated Fund of the State is mentioned there. Not only will these States of Ajmer, Bhopal, Coorg, Dehi, Himachal Pradesh and Vindhya Pradesh have a Consolidated Fund of the revenues which they have, but to those revenues are to be added grants, then to those will be added loans, and what is more, whatever repayments of these loans are made, those also will go into their coffers. Loans will be made by the Government of India, repayments will be ordered out of it and the repayments will not be made to the Government of India, but will become a sort of Consolidated Fund for these Part C States. Why this has been manoeuvred, we do not know. Why not say that all these will be treated as grants? Why distinguish between loans and grants? Make it a grant for all purposes.

Then, Sir, I will draw the attention of the House to this language question. By clause 6 a new section is sought to be added as Section 33A in the Act of 1951. Now, we all have been clamouring for Hindi being made the national language. We have accepted it in our Constitution. But in this case, we are going back to English. Not only that. Where the States have already passed resolutions to this effect, that the State language shall be Hindi, there also we are going to change over to English. I cannot understand this retrogressive measure and I will ask the House and those Members who are interested in the progress of Hindi to apply their mind to this retrogressive measure. Why is it suggested that the language to be used for Acts, Bills, etc., notwithstanding anything contained in section 33, until Parliament by law otherwise provides,—the authoritative texts—shall be in the English language? Of all these things—of all Bills, of all Acts, of all orders, rules and regulations, bye-laws etc.! There is not only this objection of again putting English into its own, but the question also involves a vast deal of expenditure. Why do we want translations of all these rules, bye-laws, orders and regulations to be again rendered into English? And then, for whom is it

meant? After all, all these administrative orders are meant for the public, and when the public is completely able—at least in Ajmer, Bhopal, Delhi, Himachal Pradesh—to understand Hindi, when all members of the public and the citizens of these various States are able to understand Hindi, why change it over? If we were talking about Coorg, I would agree that the regional language may be included; but why switch over to the English language when it is going out? When we are all making efforts for putting off the use of English, why go back and re-introduce English?

Then, I would draw your attention to clause 4, amendment of section 22 of Act XLIX of 1951. This is giving some sort of power to the State Legislature, of whatever type it might be, to undo what the Parliament has done. What is sought to be added is:

> "or any law made before the 1st day of April, 1952, in relation to any matter with respect to which the Legislative Assembly of the State has power to make laws."

This is to be added to the Explanation of section 22 of the original Act. The Explanation to section 22 is:

> "For purposes of this section, the expression 'law made by Parliament' shall not include any law which provides for the extension to the State of any law in force in any other part of the territory of India."

This could be treated as some wise piece of legislation. But, to add to this Explanation, these further words—

> "or any law made before the 1st day of April, 1952, in relation to any matter with respect to which the Legislative Assembly of the State has power to make laws."

would mean that the Legislative Assemblies of these States would be considered wise enough to undo what this Parliament has done for them. When Parliament makes a law, all the 499 Members gathered here from all the different parts of India make it. I do not know whether I should persist in calling the Legislative Assembly of Ajmer a Legislative Assembly, because it is a district not even one-third of the area of Ahmedabad and not even one-third in population. These ten or fifteen or sixteen persons—I do not know how many of them there are—will be considered wise enough to undo what this Parliament has done for them. I do not know how this necessity has arisen. I do not know why steps are not being taken to do away with these Part C States altogether. In Ajmer, everybody worth his salt have sent in resolutions that they do not want this Ajmer State.

An. Hon. Member: It is wrong.

Shri U. M. Trivedi: It is all wrong for vested interests. But, unfortunately, it is a patent fact that everyone who has got the good of Ajmer at heart and who desires the progress of Ajmer has expressed in unequivocal language that Ajmer should no longer exist as a separate State.

At the same time, I will bring to your notice the provisions of Article 239. It says:

> "Subject to the other provisions of this Part, a State specified in Part C of the First Schedule shall be administered by the President acting, to such extent as he thinks fit, through a Chief Commissioner or a Lieutenant-Governor to be appointed by him or through the Government of a neighbouring State."

May I put it to you, Sir, has the Government consulted the neighbouring State of Rajasthan? Rajasthan surrounds the whole of Ajmer on all sides. Has the State of Rajasthan been consulted whether it is prepared to administer the affairs of this small territory of Ajmer? Have not the people desired that this whole administration should be wound up and the extra expenditure of Rs. 70 lakhs to the Government of India should be saved? Have we done anything in that connection? Are we going to allow

[Shri U. M. Trivedi]

this luxury to the Ajmer State at the cost of the tax-payers of India? We have got this proviso—

> "Provided that the President shall not act through the Government of a neighbouring State save after—
>
> (a) consulting the Government concerned; "....

Mr. Deputy-Speaker: I am not able to follow the hon. Member. This is merely an amending Bill. Are we going into the question whether Ajmer should be a separate State, or whether it should be absorbed in the neighbouring State, or whether its administration should be entrusted to a neighbouring State? All these matters are not relevant for the purpose of the present Bill. We have got the Budget discussion, when it may be taken up; but so far as this Bill is concerned only those points which have been touched upon in this Bill, by way of amendment of the original Act, would be relevant. In fact, the hon. Member is going astray.

Shri U. M. Trivedi: I am submitting this, that you are creating a Contingency Fund for the State, a new Fund to be created. You are going to increase the expenditure by taking away the moneys of the already hard-pressed tax-payers by providing that the loans advanced will also go away to the Fund. I am therefore suggesting that the expenditure should be reduced. What are the Government doing to reduce the expenditure?

Mr. Deputy-Speaker: The creation of a Contingency Fund is provided for in the Constitution itself—the hon. Member may say that it is unnecessary.

Shri U. M. Trivedi: With due respect I submit that I was contending that we can save Rs. 76 lakhs so far as the Ajmer State is concerned. I am going to move an amendment to drop this word 'Ajmer'.

Mr. Deputy-Speaker: It will be out of order. I am not trying to give any decision which is contrary to justice. I am trying to consider the matter with the hon. Member. This is a Bill to amend the Part C States Act of 1951 for the purposes mentioned in the Statement of Objects and Reasons. Those are the points sought to be touched. It is open now to go into the question whether Ajmer ought to continue as a separate State or not? It is irrelevant and beyond the scope of the present Bill. It may be a desirable thing for the hon. Member to raise in a debate, but not here. The hon. Member will confine his remarks to the points that have been raised in the Bill. It may be taken up in some other platform.

Shri U. M. Trivedi: There is no other platform; this is the only platform that I have got.

Mr. Deputy-Speaker: Unfortunately, I cannot extend the scope of the Bill.

Shri U. M. Trivedi: I have not got much time to waste and I do not want to waste my time.

Another point which I wanted to touch upon is this. There is article 345 of the Constitution. It reads:

> "Subject to the provisions of articles 346 and 347, the Legislature of a State may by law adopt any one or more of the languages in use in the State or Hindi as the language or languages to be used for all or any of the official purposes of that State."

This article says that Hindi would be the official language in all the States. For the time being, those States which adopt Hindi will have it as their official language. I may submit that in the case of Ajmer and Bhopal, Hindi is spoken by everybody. Why should this additional expenditure be made by us by making this amendment which we are seeking to have? We are going a little further. We are not only making English the official language but we are also providing—

> "Provided that where the Legislative Assembly of a State has

prescribed any language other than the English language for use in Bills introduced in, or Acts passed by, the Legislative Assembly of the State or in any order, rule, regulation or bye-law issued under any law made by the Legislative Assembly of the State, a translation of the same in the English language published under the authority of the Chief Commissioner in the Official Gazette shall be deemed to be the authoritative text thereof in the English language."

Once we have accepted that Hindi will be our language, it will be the language of that State also. What is the necessity that has arisen to make the suggestion that we should drop the resolution which is already there, drop that idea altogether and come back to English? You very pertinently drew my attention that I must adhere to the grounds that have been given in the Statement of Objects and Reasons. I do not find any ground being given as to how this necessity has been felt or how the Government or the President was advised that we must drop the use of Hindi in the various Part C States and make use of the English language. I say further that the people of Vindhya Pradesh who are here will tell you that they all speak Hindi. The people of Himachal Pradesh do the same thing. The people of Delhi are not lagging behind in speaking Hindi, and the people of Ajmer are really very well versed in the knowledge of Hindi. We do not know how this necessity has arisen for dropping the use of the Hindi language and coming back to the use of English.

Mr. Deputy-Speaker: In what States is the Hindi language used for Bills?

Shri U. M. Trivedi: In Madhya Bharat and Rajasthan.

Mr. Deputy-Speaker: This only refers to Part C States.

Shri U. M. Trivedi: I am only making this suggestion.....

Mr. Deputy-Speaker: In how many Part C States is Hindi the language that is used for Bills?

Shri U. M. Trivedi: Hindi is the language of all people residing in all these States, except of the people of Coorg.

Mr. Deputy-Speaker: So far as Vindhya Pradesh is concerned.....

Mr. U. M. Trivedi: I catch your point. I am not concerned with the resolution which may or may not be passed. I do not know if there is that resolution and I cannot say anything to the contrary. Nor do I admit that there is no such resolution. What I submit is that when Hindi has been adopted as the national language and when it is already the regional language of all these regions, I do not see how the necessity arises for imposing English upon these citizens. This is my point.

पंडित सी० एन० मालवीय (रायसेन) : श्रीमान उपाध्यक्ष जी, पार्ट सी० रियासतों के सम्बन्ध में जो अमेंडमेंट बिल प्रस्तुत किया गया है उस के सम्बन्ध में मेरे साथी त्रिवेदी जी ने जो बात कही है मेरा ऐसा ख्याल है कि वह बिल्कुल गैर मुताल्लिक है । पार्ट सी० रियासतों को खत्म करने का जो मसला है उस के मुताल्लिक तो जो बाउंडरी कमीशन मुकर्रर हुआ है उस की रिपोर्ट आने के बाद ही कुछ कहा जा सकेगा और उस वक्त ही यह मालूम होगा कि पार्ट सी० रियासतों का भविष्य क्या होगा । इस सिलसिले में उन्हों ने एक बात को नजरअन्दाज कर दिया कि अजमेर वालों की क्या राय है । अभी हाल एक साथी ने कहा कि अजमेर के लोग इस से पहले जरूर कुछ राय रखते थे जब कि तमाम इन रियासतों का एकीकरण हो रहा था लेकिन अब जो पार्ट सी० रियासतों के रहने वाले हैं उन की राय किस ओर है । अब उन को बजाय खत्म करने के वहां के लोगों की राय यह होती जा रही है कि उन रियासतों को और ज्यादा बढ़ा कर के हिन्दु-

[पंडित सी० एन० मालवीय]

स्तान की जो और रियासतें बनें उन्हीं के समान दरजा दिया जाय ।

दूसरी बात कि राजस्थान के लोगों से अजमेर के सम्बन्ध में पूछना या भोपाल के सम्बन्ध में मध्यभारत के लोगों से पूछना यह कोई लोकतंत्रात्मक तरीका नहीं है । इस सिलसिले में भोपाल के लोगों से ही पूछना चाहिए, अजमेर के लोगों से ही पूछना चाहिए कि वह क्या चाहते हैं । यहां के रहने वाले लोग भी हिन्दुस्तान से अलग नहीं हैं । वह भी भारत की एकता को चाहते हैं और हिन्दुस्तान में रहने वाले एक नागरिक की हैसियत से सोचते हैं और वह वही सोचेंगे जो भारत के हित में होगा और उन के हित में होगा ।

इस सिलसिले में जो दूसरी बात अंग्रेजी और हिन्दी के सम्बन्ध में कही है उस में त्रिवेदी जी ने यह बात दिखाने की कोशिश की है कि इस अमेंडमेंट के जरय से हम हिन्दी को शायद वह यह भूल गये कि अभी अंग्रेजी भाषा चल रही है । कोर्टों में चल रही है हमारी पार्लियामेंट में चल रही है और हिन्दुस्तान के बहुत से ऐसे भाग हैं जहां अभी हिन्दी भाषा का प्रयोग नहीं हो सका है ।

एक माननीय सदस्य : त्रिवेदी जी के भाषण में चल रही है ।

पंडित सी० एन० मालवीय : तो यह भावना तो अच्छी है और किसी को इस से इख्तिलाफ भी नहीं है कि हिन्दी भाषा होनी चाहिए और इस के लिए हम कदम भी बढ़ा रहे हैं, जितना भी हो सक रहा है उतनी जल्दी भी कर रहे हैं । लेकिन अगर हिन्दी भाषा को पार्ट सी० रियासतों के लिए कर दिया जायगा तो उस का परिणाम यह होगा कि सिर्फ वहां वाले उस कानून को समझ सकेंगे और कोई दूसरा जो देखेगा वह मुमकिन है न समझ सके । इसलिय अगर आप ध्यान से देखें तो आप को मालूम होगा कि उसी अमेंडमेंट में यह प्रावीजन है कि पार्ट सी० रियासतों को इस से नहीं रोका गया है कि वह अपनी रीजनल भाषा में बिल या ऐक्ट पास कर लें । वह अपने यहां की भाषा में चाहे वह हिन्दी हो या और कोई भाषा हो अपने बिल पेश कर सकते हैं । उदाहरण के तौर पर मैं भोपाल की मिसाल आप के सामने पेश करता हूं । भोपाल में हिन्दी में बिल पेश होते हैं, हिन्दी में उनके ऊपर बहस होती है, हिन्दी में उन पर संशोधन पेश किये जाते हैं । लेकिन आसानी के लिए और उस चीज को तमाम हिन्दुस्तान के नक्शे में बिठाने के लिए यह किया जा रहा है कि उस का अनुवाद अंग्रेजी में भी हो । [आखिर वह कोनसा मसविदा होगा जिस को हमारे त्रिवेदी जी मानेंगे और जिस का इंटरप्रिटेशन अदालतें करेंगी । जाहिर है कि अभी तक हम इस हालत में नहीं हुए हैं कि हिन्दी कानूनों की सही तरीके से व्याख्या कर सकें । ऐसी सूरत में मेरे ख्याल से अगर त्रिवेदी जी को कोई कानून के मताल्लिक मुकदमा लड़ना पड़ा तो वह हिन्दी के कानून को तो अपने सामने रखेंगे लेकिन शायद वह इतनी हिन्दी नहीं जानते कि उस अनुवाद को समझ सकें.....

श्री यू० एम० त्रिवेदी : यह बात गलत है । शायद मैं आप से ज्यादा जानता हूं ।

पंडित सी० एन० मालवीय : लेकिन जो अनुवाद होता है उस से ज्यादा नहीं जानते होंगे ।

श्री यू० एम० त्रिवेदी : उस अनुवाद को भी मैं सही कर सकता हूं ।

उपाध्यक्ष महोदय : आप से मानी चेयर, Is it? I do not know if he hon. Member knows more than the Chair itself.

पंडित सी० एन० मालवीय : श्रीमान उपाध्यक्ष जी, त्रिवेदी जी ने जो तकरीर की है मैं सिर्फ उस का हवाला दे रहा हूं। मैं यह कह रहा था कि अगर मेरे दोस्त त्रिवेदी जी को उस कानून पर किसी अदालत में बहस करने की जरूरत होगी तो वह अंग्रेजी के अनुवाद को देखेंगे और उसी के अनुसार केसेज को करेंगे और उन को इस चीज की जरूरत पड़ेगी। ऐसी सूरत में यह कहना कि हिन्दी भाषा को मटियामेट कर रहे हैं या उस को पीछे की ओर हटा रहे हैं यह सही नहीं है बल्कि यह सिर्फ आसानी की बात है और इस मामले में यह बात साफ कर दी गयी है कि सिर्फ उस का जो अंग्रेजी का मसविदा होगा उसे आथारिटेटिव माना जायेगा, लेकिन पार्ट सी० स्टेट्स को यह अधिकार है कि वे जो अपने कानून बनावें या जो बिल लावें उन को हिन्दी में या रीजनल भाषा में बना सकती हैं।

इस के बाद एक बात और है जिस में यह है कि पहली अप्रैल सन् १९५२ के पहले, चूंकि वहां सी पार्ट रियासतों में लेजिस्लेटिव असैम्बलीज नहीं थीं, इसलिये पार्लियामेंट ने कुछ कानून उन के लिये बनाए थे या कुछ दूसरे सूबों के क़ानूनों को वहां लागू कर लिया गया था, उस सिलसिले में कुछ क़ानून ऐसा बन गया था कि संशोधन नहीं हो सकता। इस के लिये जरूरत थी कि तबदीली की जाय जिस में वहां सी पाट की असैम्बलीज उन क़ानूनों में भी संशोधन कर सकें। यह बात दूसरी है कि उन क़ानूनों में कुछ तबदीली की जाय या नहीं, लेकिन यह अख्तियार उन की जरूर होना चाहिये। जब तक ये सी पार्ट रियासतें हैं वह अगर यह महसूस करें कि पहली अप्रैल सन् १९५२ के पहले ऐसे क़ानून बन गये हैं जिन में कुछ तबदीली करने की आवश्यकता है तो वह उस में तबदीली कर सकें। मेरी समझ में यह कोई लोकतन्त्र के विरुद्ध नहीं है। जब तक सी पार्ट रियासतें हैं उन को यह अधिकार दिया जाना चाहिये। उन को यह अख्तियार है कि स्टेट लिस्ट में जितने क़ानून बने हैं वह उन में संशोधन कर सकें तो फिर सिर्फ़ पहली अप्रैल सन् १९५२ के पहले जो क़ानून बने हैं उन को तरमीम न कर सकें यह बात समझ में नहीं आती। इसलिये इस की पूरी जरूरत थी। सी पार्ट की रियासतों की तरफ़ से, वहां के लैजिस्लेचर्स के जरिए से वहां के मिनिस्टर्स के जरिए से और वहां के जो अन्य लोग हैं उन के जरिए से और जो जनता वहां की है उन की तरफ़ से भी कई रिप्रेजेंटेशन किये गये और उस की बिना पर यह तमाम चीजें इस बिल में लाई गई है और इन की सख्त जरूरत है।

इस के बाद कनसालिडेटेड फंड और कंटिंजेंसी फंड की बात है, इस की भी सख्त जरूरत है। इस सिलसिले में मैं तमाम सी पार्ट रियासतों की तरफ़ से तो नहीं कह सकता, लेकिन भोपाल की तरफ़ से मैं जरूर सेंट्रल गवर्नमेंट का मशकूर हूं और वहां की जनता का आभार प्रदर्शित करता हूं। वहां इस से आप ने काफी तरक्की करने का मौक़ा दिया है। एक साहब ने यहां कहा थ कि भोपाल को इतना रुपया क्यों दिया जाता है? इसलिये कि भोपाल में इन्तजाम अच्छे तरीक़े से हो रहा है और उस के नतीजे निकल रहे हैं। वहां पर तरक्की करने के लिये जितनी जरूरत होती है वह मदद दी जा रही है। लेकिन एक दिक्कत यह होती थी कि कभी कभी खर्च के लिये रुक जाना पड़ता था और इसलिये वहां ऐसी सूरत आ जाने पर जब कि उन को किसी खर्च की जरूरत पड़ती थी तो उन के पास खर्च के लिये कोई फंड ऐसा नहीं था जिस में से वह खर्च कर सकें। इसलिये इस कंटिंजेंसी फंड के पैदा करने से वहां यह जरूरत पूरी हो जायगी और इस तरीक़े से उन के काम में आसानी पैदा हो जायगी।

[पंडित सी० एन मालवीय]

एक बात की तरफ़ मैं ज़रूर ध्यान दिलाना चाहता हूं। यह जो कनसालिडेटेड फंड सी पार्ट रियासतों के लिये है इस में अक्सर यह होता है कि जो मंजूरियां हो जाती हैं उन मंजूरियों के बाद केन्द्र से अदाई देर में होती है और जो फंड होते हैं उन के खर्च होने में अक्सर देर हो जाती है और इस वजह से वह लैप्स हो जाते हैं। इसलिये इन के इन्तजाम के बारे में यह करना चाहिये कि जो वहां कंटिजेंसी फंड या दूसरे फंड सी पार्ट रियासतों के लिये हों वह इस तरीक़े से रखे जायें कि जो बजट मंजूर हो जायें, जिस फंड के लिये रुपया मंजूर हो जाय, वह आसानी से फौरन उन को मिल सके और उन को दिल्ली के ज्यादा चक्कर नहीं काटने पड़ें जिस से कि उन के काम में ज्यादा रुकावट पैदा होती है।

इन शब्दों के साथ मैं इस अमेंडमेंट का समर्थन करता हूं और मैं कोई वजह नहीं पाता कि इस में कोई हिन्दी अंग्रजी का सवाल पैदा किया गया है या जो पार्लियामेंट ने किया है उस को मटियामेट करने का सवाल पैदा किया गया है या यह कि जो सी पार्ट रियासतें हैं उन के लिये कोई विरासत लिख दी जा रही है कि वह कभी खत्म नहीं होंगी और जैसी हैं वैसी ही बनी रहेंगी। इस वक्त जो पोजीशन है उस को सामने रख कर इस अमेंडमेंट बिल को लाने की सख्त जरूरत थी।

श्री एम० एल० द्विवेदी (जिला हमीरपुर) : उपाध्यक्ष महोदय, मुझे खुशी है कि हमारे राज्य विभाग के मंत्री ने एक ऐसा विधेयक हमारे सामने उपस्थित किया है कि जिस में भाग ग राज्यों को कुछ और अधिकार दिये जा रहे हैं। जैसा कि इस विधेयक के उद्देश्य और कारणों (आबजैक्टस और रीजन्स) के बयान में लिखा है :

— "Representations have been made that the Act does not enable the State Legislative Assemblies to amend laws made for the States by Parliament prior to 1st April, 1952".

इस सम्बन्ध में तो उन्हों ने आप ही इस बात को स्वीकार कर लिया है। लेकिन मेरा ख्याल है कि भाग ग राज्य के प्रधान मंत्रियों ने और भी अनेक कठिनाइयों का उल्लेख किया था। अच्छा होता कि वह तमाम कठिनाइयां जिन का सामना भाग ग राज्यों को करना पड़ रहा है इस विधेयक से दूर हो जातीं। मुझ को एक समाचार से जो हिन्दुस्तान टाइम्स के ६ अगस्त सन् १९५३ के अंक में छपा था, उस से यह बात साफ मालूम हुई थी। उस में यह साफ़ तौर पर लिखा है : कि

"The Minister of States said that the points raised by the Chief Ministers of Part C States in their memorandum have been considered and orders have been issued on most of them. In all cases arrangements of a permanent nature were required."

इस से जाहिर होता है कि क़रीब क़रीब सब बातों पर समझौता था और वह सभी बातें स्वीकार कर ली गई थीं। लेकिन जहां तक मुझे इस विधेयक से मालूम हो रहा है, वह तमाम बातें इस में नहीं आई जो कि चीफ़ मिनिस्टर्स ने अपने मांगपत्र (रिप्रैजेंटेशन) में पेश की थीं। उन्हों ने कई बातों का उल्लेख किया था। मिसाल के लिये एक तो यह है कि जो कठिनायां भाग ग राज्यों में महसूस की जा रही हैं उन को दूर कर दिया जाय। वह इस में कुछ अंश में किया जा रहा है। इस के अलावा उन की धन खर्च करने की जो शक्ति है, मर्यादा है, उस को भी बढ़ाने के लिये उन्हों ने कुछ मसौदा पेश किया था। तीसरी बात जो उन्हों ने कही थी वह यह है कि कर्मचारियों (सरविसेज) पर उन का

अधिकार (कंट्रोल) होना चाहिये, इस सम्बन्ध में भी इस बिल में कोई जिक्र नहीं आया।

इस के अलावा राज्य सरकार के प्रधान मन्त्रियों के प्रतिनिधि मंडल की जो बातचीत मन्त्री महोदय से हुई थी उस में यह था कि अभी तक जो वहां की धारा सभाएं हैं, ग राज्यों में, उन को बहुत संकुचित अधिकार हैं, यहां तक कि किसी बिल के मसौदे को पेश करने के पेश्तर उन को यहां केन्द्रीय सरकार के पास भेजना पड़ता है। जब वह यहां से मंजूर हो कर जाता है तभी राज्य सभा में वह पेश होता है।

पंडित ठाकुर दास भार्गव (गुड़गांव) : किस कानून के मातहत यह मसौदा यहां भेजा जाता है ?

श्री एम० एल० द्विवेदी : किस क़ानून के मातहत विधेयकों के प्रारूप भेजे जाते हैं यह मैं नहीं जानता लेकिन ऐसा व्यौहार (प्रैक्टिस) में हो रहा है। कोई क़ानून हो या न हो यह मैं नहीं कह सकता। मुमकिन है कि यह मन्त्री महोदय की कुछ निजी हिदायतें हों, लेकिन यह जो आजकल चल रही है वह बात है। राज्यों के प्रधान मन्त्रियों ने जो अपना वक्तव्य दिया था और जो आप के सामने बातें रखी थीं उस में यह साफ़ तौर से कहा था कि यह दिक्कत भी हटा लेनी चाहिये, क्योंकि संविधान (कांस्टीट्यूशन) में यह साफ़ तौर पर लिखा है कि :

"The Constitution laid down that no Bill should become an Act unless it received the President's assent."

कांस्टीट्यूशन में सिर्फ़ इतनी ही बात है कि बिल को पास होने के पहले प्रैसीडेंट की स्वीकृति की आवश्यकता है। इसलिये इस तरह की कठिनाइयों को भी दूर होना आवश्यक था।

एक बात और है जो कि प्रधान मन्त्रियों के प्रतिनिधि मंडल ने कही थी। वह यह है कि २० हजार से अधिक खर्च वहां के प्रधान मन्त्री या सरकारें नहीं कर सकतीं। वह चाहते थे कि बड़ी बड़ी रक़में जो बजट में स्वीकृत हो जाती हैं और जो बजट केन्द्र से भी स्वीकृत हो जाता है, उस में स्वीकृत धन राशियों को तो वे कम से कम खर्च कर सकें। अभी वह उस स्वीकृत रक़मों में से भी २० हजार से अधिक खर्च नहीं कर सकते। जब बजट राज्य सरकार द्वारा और राज्य सभा द्वारा पारित (पास) हो जाता है और केन्द्रीय सरकार से भी स्वीकृत हो जाता है तो क्या वजह है कि २० हजार से अधिक वह सरकारें खर्च नहीं कर पायें। हमारे देश में भाग क राज्य हैं, भाग ख राज्य हैं, भाग ग राज्य हैं और भाग घ राज्य हैं। इस प्रकार चार किस्म की खेणियों में वह विभिन्न प्रकार से बंटे हुए हैं! कहने को तो हम यह कहते हैं कि जल्दी से जल्दी सब को हम बराबरी का अधिकार देना चाहते हैं, लेकिन वस्तुतः अभी ग राज्यों के अन्दर जो कठिनाइयां महसूस हो रही हैं वह भी दूर नहीं हो रही हैं। मैं आशा करता था कि इस विधेयक में उन सब बातों का समावेश कर दिया जायगा। खैर अभी नहीं किया गया है तो आगे किया जायेगा, क्योंकि मुझे मालूम है कि पहले जब अयोग्यता निवारक विधेयक (रिमूवल आफ डिसक्वालिफिकेशन बिल) यहां पेश किया गया था तो मैं ने मन्त्री महोदय के सामने बहुत नम्रतापूर्वक अर्ज़ किया था कि आप इस के अन्दर धारा १७ का भी संशोधन कर दें जिस में उन के बारे में फिर से कोई आपत्ति खड़ी न हो सके। लेकिन उस समय यह बात नहीं मानी गयी। आज वही बात इस बिल में रखी गयी है। तो बार बार टुकड़ों में एक चीज को करने से तो अच्छा यह है कि तमाम समस्याओं पर हम विचार करें और विचार

[श्री एम० एल० द्विवेदी]

करने के बाद एक पूरा (काम्प्रिहेंसिव) क़ानून तैयार करें जिस से समस्याओं का हल बहुत देर तक के लिये हो जाय । मैं उन से फिर से नम्र निवेदन करूंगा कि ऐसा मौक़ा जब कभी आये तो सदस्यों (मैम्बरों) से, राज्यसरकारों से और अन्य लोगों से मशविरा कर के यह बातें की जायें तो अच्छा हो । मैं आशा करता हूं कि मन्त्री महोदय इस बात को स्वीकार करेंगे ।

एक और बात की तरफ़ मैं मन्त्री महोदय की तवज्जह दिलाना चाहता हूं और वह यह है कि अभी जैसा मैं ने कहा, २० हजार से अधिक खर्च करने का अधिकार वहां की राज्य सरकारों को नहीं है, इसी सम्बन्ध में किसी अफसर को विशेष भत्ता यदि राज्य सरकार देना चाहती है तो वह भी नहीं दे सकती । मेरी समझ में इस का भी संशोधन करना आवश्यक था ।

भाग 'ग' राज्यों के अन्दर अभी तक जुडीशल अमिश्नर कोर्ट्स हैं और वह केवल चीफ़ कोर्ट या हाईकोर्ट की हैसियत से काम कर रहे हैं, इन में एक ही व्यक्ति होता है जो जज का काम करता है और आजकल के वर्तमान समय में जब हम हाईकोर्ट में बेंचेज़ या एक से अधिक जजों की नियुक्ति करते हैं और यदि हम वहां पर बड़े इजलासों का निर्माण करें तो वह ठीक और उचित होगा क्योंकि किसी भी अभियोग (केस) में यह भी संभव हो सकता है कि एक आदमी किसी एक बात से प्रभावित हो जाय इसलिए यदि हम वहां पर बड़े इजलासों का निर्माण करते तो वह अच्छा होगा । आर्थिक दृष्टि से ऐसा संभव नहीं है, इसलिए प्रधान मंत्रियों ने निवेदन किया था कि या तो आप ऐसा करें कि उन के पास पड़ौस की किसी राज्य के हाई कोर्ट से मिला दें यदि ऐसा न हो सके, तो भाग 'ग' राज्यों के जितने आयुक्त न्यायाधीश (जुडीशल कमिश्नर्स) हैं उन को मिला कर एक हाईकोर्ट का निर्माण कर दें, ताकि वह सब मिल कर विभिन्न राज्यों में अलग अलग न्याय करें ।

Dr. Katju: I must interrupt here. The hon. Member is not correctly informed.

श्री एम० एल० द्विवेदी : जो बात मैं आप को बतला रहा हूं वह हिन्दुस्तान टाइम्स की १ सितम्बर, सन् १९५३ की रिपोर्ट के आधार पर आश्रित है, उस में लिखा है :

"An appellate court with a single judge was not considered a desirable one and the Chief Ministers felt that these Judicial Commissioners should jointly sit and function as a High Court (this involves no additional expenditure) or the jurisdiction of the neighbouring High Courts should be extended to Part 'C' States".

डा० काटजू : आज १६ फरवरी है ।

श्री एम० एल० द्विवेदी : आज अगर हालत में सुधार हो गया है, तो यह बड़ी प्रसन्नता की बात है, और मैं आशा करता हूं कि हमारे मंत्री महोदय ने सुधारों की जो योजना बनायी होगी, वह सुधार हमारे समक्ष आयेंगे ।

अब इस बिल के सम्बन्ध में जो उद्देश्य और कारण (आबजेक्ट्स एण्ड रीजन्स) दिये गये हैं उसमें भाषा के ऊपर भी संशोधन पेश किया गया है । जहां तक मैं समझता हूं हमारे संविधान में जो भाषा सम्बन्धी धारा है उस में स्पष्ट लिखा है कि :

"The language of the Union shall be Hindi or English."

लेकिन भाग 'ग' राज्यों के संशोधन विधेयक में लिखा है कि :

"The language shall be the English language".

मैं मानता हूं कि आगे चलकर मंत्री महोदय ने यह बात स्वीकार की है कि जहां कहीं दूसरी भाषा राज्य सरकार ने प्रचलित कर दी हो, वहां अंग्रेजी का अनुवाद जो गजट में छापा होंगे, वह प्रमाणित माने जायेंगे । अंग्रेजी में अनुवाद प्रमाणित माना जाय, इस में मुझे आपत्ति नहीं है । लेकिन मेरा तो कहना यह है कि जब हमारे राज्य की भाषा हिन्दी है, तो उस को क्यों नहीं माना जाता और जब संविधान (कांस्टीट्यूशन) में स्पष्ट लिखा है कि हमारे राष्ट्र की भाषा हिन्दी होगी, उचित और न्यायसंगत है कि हिन्दी भी मान लेना चाहिए और साथ हीं अंग्रेजी का अनुवाद भी प्रमाणित मान लिया जाय उस समय तक जब तक कि यह पन्द्रह वर्ष की अवधि पूरी नहीं होती । मैं आप को बतलाऊं कि भाग 'ग' राज्यों में अधिकतर हिन्दी में ही काम होता था और मैं भी एक ऐसे राज्य से आता हूं जो 'ग' भाग में सम्मिलित है और इस नाते मुझे वहां का अच्छी तरह ज्ञान है और मैं आप को बताऊं कि अभी तक वहां सारा राजकाज हिन्दी में चलता था और कोई आपत्ति नहीं की जाती थी . . .

Mr. Deputy-Speaker: I would like to know from the hon. Member with regard to this amendment, if article 348 does not require Bills to be in English. Article 348 of the Constitution, sub clause (b) requires it shall be in English.

Shri M. L. Dwivedi: Yes. Therefore, the amendment which I have suggested does not debar or exclude English from being accepted as one of the languages in which authorised texts of the Bills, rules and regulations can be publicised or made.

जो बात मैं कहता हूं वह यह है कि हिन्दी के अलावा अंग्रेजी भी मानी जाय जैसा कि हमारे संविधान ने माना है । अंग्रेजी में भी बिल और क़ानून संकल्प आदि छापे जायं लेकिन वहां राज्य की प्रधान भाषा हिन्दी हो और अंग्रेजी भाषा दूसरी भाषा हो और साथ ही बिल आदि के जो अंग्रेजी अनुवाद हों उन को प्रमाणिक माना जाय ।

पंडित ठाकुर दास भार्गव : वह तो अब भी मौजूद है, ऐसा तो नहीं हुआ कि वहां की भाषा अंग्रेजी कर दी गयी ।

श्री एम० एल० द्विवेदी : नहीं, बहुत फ़र्क पड़ गया है, अब वहां जितनी कार्रवाई है, वह सब अंग्रेजी में चलती है । विन्ध्य प्रदेश, भूपाल और अजमेर में जहां पर पहले सब कामकाज हिन्दी में होता था, वहां अब अंग्रेजी में होता है . . . . . .

डा० काटजू : भूपाल में तो सब फारसी और उर्दू में होता था, भूपाल में तो कामकाज हिन्दी में नहीं होता था ।

श्री एम० एल० द्विवेदी : वहां आप हिन्दी कर दीजिये, हिन्दी तो हमारे सारे मुल्क भर की भाषा है, साथ में अंग्रेजी भी चले, मैं यह नहीं कहता कि अंग्रेजी न रहे, लेकिन आम कामकाज जो वहां पहले सब हिन्दी में चलता था, वह चलता रहे । आज आप के उस में नये संशोधन करने से यह हो गया है कि लोगों को जो दफ़्तरों और कचहरियों आदि से सरकारी कागजों और मिस्लों की नक़लें दी जाती हैं वह अंग्रेजी में दी जाती हैं और जनता को उन का हिन्दी में अनुवाद करने में काफ़ी समय और धन खर्च करना पड़ता है और उस के लिए प्रति पृष्ट तीन तीन और चार-चार रुपये तक खर्चने पड़ते हैं । जनता को हिन्दी में उन का अनुवाद कराने में काफ़ी दिक्कत का सामना करना पड़ता है । राज्य की तरफ़ से ऐसा कोई प्रबन्ध नहीं है कि उन को हिन्दी की प्रतिलिपियां मिल सकें जो कि भाग 'ग' राज्यों के निर्माण के पेश्तर उन को मिला करती थीं ।

श्रीमती कमलेन्दुमति शाह (जिला गढ़वाल—पश्चिम व जिला टिहरी गढ़वाल व जिला बिजनौर—उत्तर) : यह बात मेरे जिले में भी हुई है।

श्री एम० एल० द्विवेदी : बिल्कुल सही बात कह रहा हूं। ऐसी कोई योजना बनायी गयी होत जिस से राज्य के निवासियों को अपना कामकाज हिन्दी में चला सकने की सुविधा होती, यदि केन्द्रीय सरकार से सम्पर्क रखने के लिए या किन्हीं दूसरों से बातचीत करने के लिए खतोकिताबत करने के लिए यदि आवश्यक होता तो अंग्रेजी भी वहां रखी जाती और अंग्रेजी में बिल्स आदि के अनुवाद छापे जायें और गजट प्रकाशित हों, मुझे इस में आपत्ति नहीं है। लेकिन जो प्रथा वहां पर अब तक चलती आई है, उस को मिटा कर एक दूसरी प्रथा उन राज्यों पर लाद दी जाय, मझे यह उचित नहीं जान पड़ता। मैं इस सम्बन्ध में बाद में एक संशोधन भी पेश करूंगा। 'ग' राज्यों के विषय में इन शब्द को कहने के पश्चात् मैं दो शब्द और कहूंगा और वह यह है कि हमारे संविधान में 'ग' राज्यों का निर्माण एक अजीब तरीके से हुआ। पहले केवल तीन राज्य ऐसे थे जो 'ग' राज्य थे, उदाहरण के लिए वे थे दिल्ली, कुर्ग और अजमेर।

एकीकरण और विलीनीकरण के समय कुछ राज्य एसे थे जहां पर 'ख' क़िस्म के राज्य नहीं बन सके और वहां पर हम को 'ग' क़िस्म के राज्यों का निर्माण करना पड़ा। उन में से कुछ जब तक 'ख' भाग के राज्य थे, तब तक उन को वह तमाम सुविधाएं प्राप्त थीं जो 'ख' भाग वाले राज्यों को अब प्राप्त हैं।, चाहे जो भी कारण हो, वहां के राजप्रमुख ठीक से काम नहीं कर सके या मंत्रीगण ठीक प्रकार से काम नहीं कर सके और इसलिए वह 'ग' राज्य बना दिये गये और उन की तमाम सुविधाएं उठा ली गई मिसाल के लिए मैं कहता हूं कि इनकमटैक्स का जो क़ानून लागू होना था वह विन्ध्य प्रदेश में लागू नहीं होता अगर वह 'ख' भाग का राज्य रहता और जिस तरह से दूसरे भागों को यह सुविधा दी गयी है कि पांच वर्ष के बाद इनकमटैक्स लगेगा या दस वर्ष के बाद लगेगा, जहां तक इनकमटैक्स लगाने का सवाल था तो उस को भी यह सुविधा प्राप्त होती। लेकिन उस को 'ग' भाग में शामिल किया गया और वहां इनकमटैक्स एकदम लागू किया और केन्द्र के और दूसरे क़ानून लागू किये लेकिन जहां तक उस राज्य की तरक्की करने और दूसरे राज्यों के मुक़ाबले उन राज्यों में सुख सुविधा पहुंचाने का सवाल था, उपेक्षा की नीति बर्ती गयी। इसलिए मेरा कहना यह है कि जहां तक सम्भव हो ऐसे राज्य जहां कि तरक्की नहीं हुई थी, उन की तरक्की के लिए, आप को विशेष ध्यान रखना चाहिए, क्योंकि वे राज्य पूर्णरूप से आप के आश्रित हैं, वे केन्द्र के आश्रित हैं। वहां के जो मंत्रिमंडल हैं वे इतने समृद्ध नहीं हैं कि वे दूसरे राज्यों का मक़ाबला कर सकें, उन के पास इतना धन भी नहीं है और वह केन्द्र के द्वारा प्रशासित हैं इस लिए मैं मंत्री महोदय से प्रार्थना करूंगा कि क़ानून बनाते वक्त इन तमाम बातों के ऊपर विचार करके यदि सम्भव हो सके तो एक संशोधन बिल लायें जिस में इन सब चीजों का समावेश हो। इस अवसर पर और अधिक न कह कर इन शब्दों के साथ में इस विधेयक का समर्थन करता हूं।

श्री टंडन (जिला इलाहाबाद—पश्चिम) : महोदय, मेरा इस विधेयक पर बोलने का कोई विचार नहीं था परन्तु अभी मैं ने जो विधेयक सामने है, उस में हिन्दी सम्बन्धी धारा जो पढ़ी तो मुझ को जान पड़ा कि उस में संशोधन की आवश्यकता है। यह तो मैं मानता हूं कि पन्द्रह वर्ष तक हमारे संविधान के अन्दर अंग्रेजी को अवसर दिया गया है।

डा० एन० बी० खरे (ग्वालियर) : उस में से चार साल निकल गये ।

4 P. M.

श्री टंडन : परन्तु यह बात भी स्पष्ट है, कि और केन्द्रीय सरकार भी यह मानती आई है, कि उस का कर्त्तव्य है कि अपने शासन के कामों में जहां तक सम्भव हो हिन्दी को सहारा दे । संविधान की किसी धारा को तोड़ने या उस का अतिक्रमण करने का कोई प्रश्न मैं नहीं उठाता । मैं स्वयम् अपने को संविधान से, जब तक वह है, बंधा हुआ मान हूं । मैं उस के बदलवाने का प्रश्न उठा सकता हूं, यत्नवान भी हूंगा । मैं संविधान में हिन्दी के बारे में जो धारायें हैं उन में से कई एक को गलत मानता हूं । परन्तु आज यह प्रश्न नहीं है, मैं उस से उतना ही बंधा हुआ हूं जितने कि हमारे मंत्रिगण बंधे हैं । इस कारण मैं कोई अनर्गल प्रश्न नहीं उठाऊंगा जिस में संविधान के विरुद्ध कोई बात करने को कही जाय । परन्तु मैं यह चेतावनी देता हूं कि अनावश्यक रीति से कोई धारा रखना, जब उस की आवश्यकता नहीं है, अंगरेजी के ऊपर बल और उस की ओर बार बार झुकाव देना, यह नीति के और संविधान की मंशा के भी विरुद्ध है । आप को हिन्दी को सहारा देना है—संविधान के भीतर । मैं मंत्री महोदय से पूछता हूं, जिन्हों ने बिल सामने रखा है, कि आज यह जो धारा उन्हों ने रक्खा सो क्यों ? क्या कोई मामले ऐसे आये, किसी सी क्लास स्टेट से, जिस के कारण उन को यह रखना पड़ा ? संविधान स्पष्ट है इस बात में कि हर राज्य को अधिकार है कि वह अपनी भाषा में काम करे। हमारे मंत्री जी ने सिर हिलाया, इसलिये मुझ को संविधान की धारा पढ़नी पड़ती है । धारा ३४५ में है—

"Subject to the provisions of articles 346 and 347 the Legislature of a State may by law adopt any one or more of the languages in use in the State or Hindi as the language or languages to be used for all or any of the official purposes of that State."

उस के साथ 'प्रोविज़न' भी है । यह स्पष्ट है कि हर एक राज्य को अधिकार है अपने यहां अपनी भाषा द्वारा काम करने का ।

"Provided that, until the Legislature of the State otherwise provides by law, the English language shall continue to be used for those official purposes within the State for which it was being used immediately before the commencement of this Constitution."

यह 'प्रोविज़न' तो सिर्फ वहां के लिये है जहां पर क्षेत्रीय भाषा का प्रयोग करने के लिये कोई अधिनियम अर्थात् ऐक्ट स्वीकृत नहीं हुआ । परन्तु स्पष्ट है कि हर एक राज्य को अधिकार है कि वह भाषा के सम्बन्ध में अपना निश्चय करे । इस के अनुसार कुछ प्रदेश तथा कुछ राज्य कर भी चुके हैं । मेरा अनुमान है कि बहुतों ने कर लिया है । मैं अपने उत्तर प्रदेश की बात तो जानता हूं जहां मैं स्वयं विधानसभा का अध्यक्ष था । वहां मेरी अध्यक्षता में ही इस प्रकार का अधिनियम, मंजूर हो चुका था ।

पंडित ठाकुर दास भार्गव : आप ने पहले ही से कर दिया था ।

श्री टंडन : मेरी अध्यक्षता में वह स्वीकार हुआ था । इस प्रकार का अधिकार हर एक राज्य को है । संविधान में यह भी स्पष्ट है कि जहां अपनी भाषा के बारे में कोई कानून पास भी हो गया हो वहां भी अधिनियमों, आज्ञाओं, नियमों, आदेशों आदि का अंगरेजी में अनुवाद उस शासन को प्रकाशित करना होगा । जो अनुवाद प्रकाशित होगा अंगरेजी में वह संविधान के शब्दों में 'अथारिटेटिव टैक्स्ट माना जायेगा । आज आप को क्या आवश्यकता पड़ी कि संविधान की एक धारा

[श्री टंडन]

के अंश को इस विधयक में आप ने रखा ? अगर रखना ही है तो मेरा सुझाव है कि आप देखिये ३३ ए की भाषा को । आप ने इस में 'प्रोविजन' दे कर कुछ सहारा तो क्षेत्रीय भाषा को दिया है लेकिन जो असली धारा है, जो मुख्य वाक्य हैं, उस में आप ने कहा है कि हर एक बिल इत्यादि, आर्डर इत्यादि अंगरेजी भाषा में होगा । यह तो अशुद्ध भी है । यह सही है कि हम इस अशुद्ध चीज को लिख कर "प्रोवाइडेड दैट" कह कर, एक अपवाद दे कर उसे सम्भाला है । परन्तु प्रारम्भ आप ने किया एक अशुद्ध बात से । वह बात अपने में अशुद्ध है अनर्गल है, संविधान के विरुद्ध है । एक गलत चीज को रख कर, विधान के अन्दर "प्रोवाइडेड दैट" लिख कर.....

श्री नन्द लाल शर्मा (सीकर) : "प्रोवाइडेड दैट" रीजनल लैंग्वेज के लिये है, हिन्दी के लिये नहीं ।

श्री टंडन : मैं आप से कहता हूं कि यह चीज ठीक नहीं है क्योंकि इस "प्रोवाइडेड दैट" में, जैसा मेरे भाई ने अभी कहा, हिन्दी के लिय नहीं कहा है । अगर हिन्दी नहीं है तो वह धारा संविधान की धारा ३४५ के विरुद्ध जाती है क्योंकि हर एक स्टेट को अधिकार है, ट्रावनकोर तक को अधिकार है कि वह अपन यहां हिन्दी रखे । मैं आप से यह कहता हूं कि इस का यह अर्थ है । वह हिन्दी रखेगा नहीं परन्तु हिन्दी रखने का अधिकार ट्रावनकोर-कोचीन को है । मैसूर को अधिकार है कि वह चाहे तो हिन्दी को अपने यहां की भाषा रख सकता है । आपने इस क्लाज से इस को रोक दिया है । मैं आप को एक सुझाव देता हूं कि आप को केवल यह देखना है कि क्या कोई, 'लैकुना' जैसा आप ने कहा था, कोई कमी रह गई है । मेरा कहना है कि किसी कमी का प्रश्न नहीं उठता । संविधान (कान्स्टिट्यूशन) सब के ऊपर है । और अगर कहीं पर आप को कोई कमी दिखलाई पड़ती है तो मेरा कथन यह है कि आप इस पहले वाक्य को हटा दें । जहां आप ने कहा है :

"Notwithstanding anything contained in Section 33, until Parliament by law otherwise provides, the authoritative texts—

(a) of all Bills to be introduced or amendments thereto to be moved in the Legislative Assembly of a State,

(b) of all Acts passed by the Legislative Assembly of a State, and ...

(c) of all orders, rules, regulations and bye-laws issued under any law made by the Legislative Assembly of a State,

shall be in the English language."

मैं कहता हूं कि इस को आप हटा दें । हां, तो आप का 'प्रोविजन' इस में है उस को मुख्य 'टेक्स्ट' बनाइये, जिस को आप ने, "प्रोवाइडेड देट" कर के लिखा है ।

श्री एम० एल० द्विवेदी : मेरा संशोधन इसी भांति है ।

श्री टंडन : आप यह स्पष्ट कर दें कि बिल्स का, रेगुलेशन्स का, आर्डर्स का 'अथारिटेटिव टेक्स्ट' अंगरेजी में होगा । यह संविधान (कांस्टीट्यूशन) में भी है । आप उस को इस में धर दें । ३४५ के अन्दर जो अधिकार है उस को आप मान कर आगे चलें । यदि आप इस कानून में भाषा सम्बन्धी धारा आवश्यक समझते हैं तो कुछ शब्दों में आप ३४५ का हवाला दें कि हर राज्य को अधिकार है कि वह अपने यहां हिन्दी अथवा क्षेत्रीय भाषा रखें और आप यह भी हवाला दे दें कि 'अथारिटेटिव टैक्स्ट' अंग्रेजी में होगा, जैसा कि संविधान

की धारा ३४८ में कहा गया है। इस में आप का कुछ बिगड़ता नहीं है । मैं अपने माननीय मंत्री महोदय से पूछता हूं कि मेरे इस सुझाव के अन्दर क्या 'लेक्यूना' रह जायगा । यह मैं जानना चाहूंगा । मेरा विचार है कि बिल्कुल पूरा काम होता है । अपने मसौदे में आप अंग्रेजी को चढ़ा रहे हैं, सहारा दे रहे हैं । हर रियासत को मजबूत कर रहे हैं कि वह अंग्रेजी में काम करे । जिस रियासत में दम है वह आप की बात फेंक देगी । अगर मैं कहीं चीफ़ मिनिस्टर होऊं तो मैं तो उस 'प्रोवाइजों' के अन्दर हिन्दी को रखूंगा । बात स्पष्ट है । मगर मैं जानता हूं कि राज्यों के साधारण मिनिस्टर कमजोर होते हैं । वह यह समझेंगे कि आप ने जो यह लिख दिया है कि, "शैल बी इन दी इंगलिश लेंग्वेज" यह उन को दाब रहा है । वह 'प्रोवाइज़ों' का पूरा लाभ नहीं उठायेंगे । जैसा कि अभी मालूम हुआ कई जगह अंग्रेजी चल रही है । उत्तर प्रदेश में अंग्रेजी नहीं है । मैं ने अपने सामने सही रूप देकर स्पीकरी छोड़ी थी । वहां आज भी वही है । वहां अंग्रेजी नहीं चल पायी है । कांस्टीट्यूशन की मजबूरी की वजह से अंग्रेजी में बिलों, आदेशों आदि का अनुवाद अवश्य हो जाता है । परन्तु वहां का काम हिन्दी में होता है । मेरा निवेदन है मंत्री महोदय से कि वह ऐसा रूप दें कि लोगों को यह बहकावा न हो, यह धारणा न हो कि जो कुछ वह काम करें वह अंग्रेजी में हो । "शैल बी इन दी इंगलिश लैंग्वेज" । यह न रखिये । जितना संविधान के अन्दर आवश्यक है उतना ही आप बचाव करें । मेरा यह नम्रता से सुझाव है ।

Shri Sadhan Gupta (Calcutta—South—East): Sir, the Minister in charge of the Bill has told us that the Bill is a non-controversial measure. Already, by the controversy that has arisen, not only from this side of the House but from the Minister's side itself, it is absolutely clear that the Bill is far from a non-controversial measure. I wish to place on record the emphatic condemnation of my party as well as, I think, of the entire Opposition—the emphatic condemnation of the sins of omission as well as the sins of commission in this Bill. Regarding the omissions we are very much struck by the fact that instead of trying to remedy the situation in the Part C States, instead of trying to cure the undemocratic method of administration that prevails in the Part C States under the Government of Part C States Act, this Bill seeks further to prepetuate that, and as a matter of fact in many respects it seeks to further intensify the undemocratic character of the Part C States Act.

Now, Sir, we all know that our Government is a member of the Commonwealth and it is very fond of copying things bodily from British models. In this respect, regarding the administration of Part C States, we find that it has copied, almost verbatim, the system of colonial administration that British imperialism had evolved for its colonies. According to the different degrees of resistance to British rule, British imperialism had evolved several systems, some offering relatively more of responsible Government, some offering relatively less of responsible Government, and some offering no responsible Government at all, in the different colonies. We find the same system in operation in the administration of Part C States.

Three of the Part C States, for no accountable reason, have been altogether denied responsible government —Tripura, Kutch and Manipur. They have no legislatures, they have no Governments of their own practically, although there is a great clamour in all these States for responsible Government. This Bill does not seek to remedy that state of affairs. It does not seek to extend responsible Government to Tripura, Kutch and Manipur.

Secondly, even the measure of responsible Government which has been granted to the other Part C States—Ajmer, Bhopal, Coorg, Delhi, Himachal

[Shri Sadhan Gupta]

Pradesh and Vindhya Pradesh—can hardly be said to be a democratic administration. At every step the President has the right to overrule the decision of the elected legislatures. We all know whoever knows the A, B, C, of constitutional law knows, that under the guise of the name of the President it is really the Central Government that is vested with the authority. That is to say, the legislatures elected by the people may decide one way, and yet the Central Government has the unfettered right of vetoing that decision. For a democracy it is a monstrous conception.....

Mr. Deputy-Speaker: We are not going into the general question here.

An Hon. Member: By way of passing reference.

Mr. Deputy-Speaker: Whether by way of passing reference or otherwise, those matters are irrelevant here. This is merely an amending Bill, touching only two provisions, of the parent Act. Hon. Members may confine themselves to those provisions. We cannot go on expatiating on the parent Act or condemning it.

Shri Sadhan Gupta: I shall be very brief.

Mr. Deputy-Speaker: Already he has taken much time over the general policy. He may come to the particular provisions of the Bill.

Shri Sadhan Gupta: Now, Sir, in pursuit of this policy of denying democratic administration to the Part C States we find, in the first place, that one more item has been added to those charged to the Consolidated Fund. The idea is obvious, because in the parent Act it is provided that items charged to the Consolidated Fund may not be voted by the Assemblies. Now, another item has been added to the items chargeable to the Consolidated Fund, by amendment of section 28. Clause 5 adds a clause (bb) to clause (b) of subsection (3) of section 28 which provides that interest on loans, sinking fund charges among other things will be charged to the Consolidated Fund, and so by implication it excludes the right of the Assembly to vote on it.

Now the second thing is, a Contingency Fund is created. How is the Contingency Fund to come into existence? Not by allocations made by the Legislature or by the Government of the State which presumably would enjoy the confidence of the Legislature, but by the dictation of the President, or in other words, the Central Government is to determine what funds will be payable out of the revenues of the State to the Contingency Fund. Now Sir, that is a kind of policy, that is a kind of administration, we have learnt from the British and we are trying to impose it on our own people. Sir, what I want to point out is that these Part C States are parts of our country. It is not something, it is not a territory which we have conquered from enemies, or which we are out to exploit as an empire. So, why this kind of treatment?

Now Sir, the last thing which displays a reactionary spirit is the question of the language. It is provided that the official language, whatever it is, may continue, but the authoritative texts of bills will be in the English language. Why? Sir, we all know that the language is the most important part in the national consciousness of every person. The first attack that a foreigner makes against a nation is on its language. Why should we, by this Bill attack the language of our own country? And, Sir, it is absolutely unreasonable too. We know that the Part C States consist mostly of former Native States. In many of the Native states, administration used to be carried on in the regional language. That language was the official language. As a matter of fact, I would like to be corrected by Pandit C. N. Malviya who spoke some time ago, but I read a report in the newspapers shortly after the general election, that it was very difficult to find legislators in Bhopal with sufficient knowledge of Eng-

lish to conduct proceedings in English. Now, if that is the case, what is the idea in making English the authoritative text? Sir, if it has worked in Hindi all the time, or in any other regional language, why should it not be allowed to continue? As has been said, we are out to depose English. We must depose English in order to enable our national languages to flourish. As long as English continues to hold sway, our regional languages, as well as Hindi, will not make any headway. Now here we are trying to make English flourish again. Many States had adopted Hindi as their official language and are transacting all business in Hindi or in regional languages. For example, I know that the State of Tripura had been carrying on its administration in Bengali. I have seen judgments of the Tripura courts, including of the Tripura High Court which then used to be, in Bengali. Why should a State in such a position be made to go back to English? This is an unreasonable thing. After the legislature has enacted a Bill in Hindi, after it has discussed it in Hindi, after it has understood it in Hindi, what is the authority of an 'authoritative' translation in English? A translation is never the thing itself. When the thing itself is in Hindi, when the original is in Hindi, how can the translation safeguard the expression of the intention which the legislature wanted to express? After all, the best of translators cannot sometimes reproduce the real intention of a Bill. Therefore, it is absolutely unreasonable to insist that the text, the authoritative text, should be in English. And of course, apart from being unreasonable, it is utterly antinational, unpatriotic and deserves the most emphatic condemnation.

Sir, that is all I have to say. I should like to conclude with this remark. The very statement that it is a non-controversial measure reflects a very unusual degree of callousness. When democratic rights are being trampled upon, when our language is being subverted, it is only people who have reconciled themselves completely to the Commonwealth brand of democracy that can regard measures like this as non-controversial. So, I would again request the House to throw out this Bill, and particularly those portions of the Bill which seek to subvert democratic institutions in Part C States, as well as to retard the progress of development of the regional language or of Hindi in those States.

पंडित ठाकुर दास भार्गव : जनाब डिप्टी स्पीकर साहब, इस बिल पर जो बहस हो चुकी है उससे लेंग्वेज के बारे में पूरा कनफ्यूजन सा नज़र आता है । । जिस वक्त कि यह बिल हाउस में पार्ट सी स्टेट्स का पास हुआ तो इस में दफ़ा ३३ रखी गई थी । वह दफ़ा ३३ इस तरह पर है :

"Notwithstanding anything in Part XVII of the Constitution but subject to the provisions of article 348, business in the Legislative Assembly of a State shall be transacted in the official langauge or langauges of the State or in Hindi or in English."

जनाब मुलाहज़ा फ़रमावेंगे कि कांस्टीट्यूशन की दफ़ा ३४५ का इसमें हवाला नहीं है, स्पैसिफिक तरीके से, गो कि पार्ट १७ की तरफ इस दफ़ा ३३ में ज़रूर हवाला है । दफ़ा ३४५ जो इसके ऊपर लागू होती है वह इस तरह से है :

"Subject to the provisions of article 346 and 347 the Legislature of a State may by law adopt any one or more of the langauges in use in the State or Hindi as the language or languages to be used for all or any of the official purposes of that State:

Provided that, until the Legislature of the State otherwise provided by law, the English language shall continue to be used for those official purposes within the State for which it was being used immediately before the commencement of this Constitution."

[पंडित ठाकुर दास भार्गव]

इसके साथ जब जनाबवाला ३४८ दफ़ा का मुलाहज़ा फ़रमावेंगे तो रोशन होगा कि ३४८ का पहला हिस्सा ऐसा है कि जिस को जब तक कि तबदील न किया जाय, और पार्लियामेंट नया कानून न बनावे तब तक न होम मिनिस्टर, न स्टेट गवर्नमेंट, और न कोई और इसमें तबदीली कर सकता है। उस के अल्फ़ाज़ बिल्कुल साफ़ हैं। वह यह है :

"Notwithstanding anything in the foregoing provisions of this Part, (that is section 345 practically) until Parliament by law otherwise provides—

(अगर पार्लियामेंट हुक्म दे दे, यह दूसरा सवाल है)

(a) all procceedings in the Supreme Court and in every High Court,

(b) the authoritative texts—

(i) of all Bills to be introduced or amendments thereto to be moved in either House of Parliament or in the House or either House of the Legislature of a State.

(ii) of all Acts passed by Parliament or the Legislature of a State and of all Ordinances promulgated by the President or the Governor or Rajpramukh of a State, and

(iii) of all orders, rules, regulations and bye-laws issued under this Constitution or under any law made by Parliament or the Legislature of a State,

shall be in the English language."

इसको नरम करने के वास्ते, जहां तक अप्लाई करते हैं वहां पर पार्ट २ है, इसका सब क्लाज २ है :

"Notwithstanding anything in sub-clause (a) of clause (1), the Governor or Rajpramukh of a State may, with the previous consent of the President, authorise the use of the Hindi language, or any other language used for any official purposes of the State, in proceedings in the High Court having its principal seat in that State:

Provided that nothing in this clause shall apply to any judgment, decree or order passed or made by such High Court."

मैं अर्ज़ करना चाहता हूं कि जहां तक इस कांस्टीट्यूशन का सवाल है, पार्ट सी स्टेट्स में यह ग़ैरमुमकिन है कि हम एथारिटेटिव टेक्स्ट्स को या ऐक्ट्स को या रेलेवेन्ट रेगुलेशन्स को सिवा अंग्रेज़ी लैंग्वेज के दूसरी ज़बान में कर सकें क्योंकि उसके अल्फ़ाज़ इम्पेरेटिव हैं :

shall be deemed to be the authoritative text thereof in the English language under this article.

जहां तक ए और बी स्टेट्स का ताल्लुक है, इसका पार्ट २ गवर्नर और राजप्रमुख को रेफर करता है, इन अग्राज के वास्ते ए और बी स्टेट्स में जो यह रियायतें दी गई हैं, इसके प्राविज़न्स को एक तरह से नरम करने की कोशिश की गई है। जहां तक पार्ट सी स्टेट्स का ताल्लुक़ है, वहां न गवर्नर होते हैं और न राजप्रमुख होते हैं। सेक्शन ३३ए ओरिजनल ऐक्ट में था, उसकी रू से लेजिस्लेटिव असेम्बली की कार्रवाई हिन्दी या रीजनल लैंग्वेज में हो सकती थी, लेकिन जहां तक एथरिटेटिव टेक्स्ट्स का सवाल था जैसा ३४८ के भाग १ में दर्ज है, उसके वास्ते किसी किस्म का हुक्म नहीं था। अब जो नया बिल आया है, उसमें सेक्शन ३३ए में ३४८ (१) रिप्रोड्यूस किया गया है। सेक्शन ३४८ को एक हद तक जहां तक वह पार्ट सी स्टेट्स को एप्लाई करता था उसको लागू करने

की कोशिश की गई है। पार्ट सी स्टेट्स के भाइयों की शिकायत है कि उनके राज्यों में पहले के अपेक्षा अब अंग्रेज़ी अधिक रायज हो गई है, मैं ने यह भी देखा है कि जहां पहले सेशन कोर्ट या दूसरे कोर्ट्स में अंग्रेज़ी में बयानात नहीं लिखे जाते थे, वहां अब अंग्रेज़ी में बयानात लिखे जाते है, वहां नये स्टेनो दिये गये हैं और वहां अंग्रेज़ी में रिकार्ड रक्खा जाता है और यह ठीक भी मालूम देता है क्योंकि अभी तक हाईकोर्ट और सुप्रीम कोर्ट में प्रोसीडिंग्स अंग्रेज़ी में होती हैं। मैं ने उस ज़माने में कोर्ट्स में प्रेक्टिस की है जब कांस्टीट्यूशन नहीं बना था और मैं ने देखा है कि कचहरियों में बयानात वगैरह हिन्दी में होते थे और मैं आपको बताना चाहता हूं कि चन्द ही दिन हुये जोधपुर हाईकोर्ट में मैं सारी बहस हिन्दी में ही करके आया हूं, वहां अंग्रेज़ी में सारी बहस नहीं होती, वहां कुल कार्यवाही हिन्दी में ही होती है, वहां सब के सब वकील अंग्रेज़ी जानने वाले भी नहीं हैं। । जहां पहले हिन्दी ही रायज थी और अंगरेज़ी नहीं थी वहां अब अंग्रेज़ी को जारी करना उचित नहीं है और मैं समझता हूं कि वहां के निवासियों की शिकायत जायज जान पड़ती है। अलबत्ता जहां तक टैक्स्ट्स का ताल्लुक़ है, मैं अदब से अर्ज़ करना चाहता हूं कि इस बिल में ३३ए में जो प्राविज़न आया है, सिवाय इसके और कोई दूसरा प्राविज़न नहीं आ सकता जब तक कि दफ़ा ३४८ कांस्टीट्यूशन में मौजूद है और कांस्टीट्यूशन की यह दफ़ा ३४८ सब जगह अप्लाई करती है, देश के अन्दर यह बड़ी नियामत है और मैं समझता हूं कि विधान परिषद् के अन्दर इस धारा को जो बनाया गया वह बिल्कुल ठीक ही किया गया। मैं पूछना चाहता हूं कि जब सुप्रीम कोर्ट जो कि सबसे बड़ी अदालत है जिसका कि काम सारे क़वानीन का इंटरप्रेटेशन करना होता है वहां जब तक सारा काम अंग्रेज़ी में चलता है तब तक यह कैसे मुमकिन हो सकता है कि सेशन कोर्ट्स अथवा और दूसरे कोर्ट्स में अंग्रेज़ी में काम न किया जाय। जब तक हम हर एक चीज़ में अंग्रेज़ी को हिन्दी से बदल न दें तब तक हमें अंग्रेज़ी में अपने काम काज को चलाना होगा। यह मुमकिन है कि कई हिस्सों के अन्दर जहां हिन्दी प्रचलित है वहां तो हिन्दी में सब काम काज ठीक तरह से चलेगा लेकिन सारे देश के वास्ते यह एक दम से मुमकिन नहीं है कि दफ़ा ३४८ को जब तक पार्लियामेंट रिपील न करे, हम उसमें तबदीली नहीं कर सकते और मैं अदब से अर्ज़ करना चाहता हूं कि जब तक यह दफ़ा मौजूद है, यह मांग करना कि बिल्स, ऐक्ट्स या अमेंडमेंट्स हिन्दी में शाया हों दुरुस्त नहीं है। लेकिन साथ ही मैं बड़े अदब से अर्ज़ करना चाहता हूं कि जसा कि हमारे पूज्य टंडन जी ने भारतीय संविधान की धारा ३५१ का हवाला दे कर कहा गवर्नमेंट का यह फ़र्ज़ है कि हिन्दी लाबेज़ को बढ़ाय और उसको डेवलप करे और उसको रायज करे। अब चार वर्ष गुज़र गय हैं और थोड़ा ही अर्सा रह गया है, और इस ओर हाउस में जो गवर्नमेंट का ध्यान दिलाया गया है वह सब दुरुस्त है और मैं उस से पूरी तरह सहमत हूं। लेकिन जहां तक इस विधेयक का ताल्लुक़ है मैं नहीं देखता कि इस में क्या तबदीली की जा सकती है। इस बिल का बहुत सारा हिस्सा तो फ़िलवाक़य नान कंट्रोवर्सियल था और जैसा कि हमारे होम मेम्बर साहब ने फ़रमाया क्या इस बिल की मुख़ालफत करने वाले यह चाहते हैं कि कंसालिडेटेड फंड आफ दी स्टेट न रहे? और क्या वह इस फंड के मातहत स्टेट को जो लोन और ग्रांट दी जायगी उसकी ज़रूरत को महसूस नहीं करते। कंटिजेंसी फंड जो हमनें स्टेट के लिये रक्खा है, क्या वह उसकी ज़रूरत को महसूस नहीं करते और क्या वह हमने ग़लत रक्खा है?

[पंडित ठाकुर दास भार्गव]

इस वास्ते मैं अर्ज़ करूंगा कि ऐसी चीज़ों के ऊपर नुक्ताचीनी करना नावाजिब था । जिस वक्त पार्ट सी स्टेट्स बनीं थीं, उस वक्त हमने गवर्नमेंट आफ़ इंडिया की खिदमत में अर्ज़ किया था कि इन छोटे छोटे आइलैंड्स को न बनाइये, यह परपेचुएट हो जायंगे । अजमेर के लोग कितनी दफ़ा सरदार पटेल की खिदमत में हाज़िर हुये कि हमारी अलहिदा स्टेट न बनायें, लेकिन गवर्नमेंट ने ज़बर्दस्ती एक अलहिदा स्टेट बना डाली, छोटी छोटी स्टेट्स बनाई हुई हैं और सिवाय इसके कि खर्चा वहां अधिक बढ़ जाता है, उनसे कोई फ़ायदा नहीं है । मैं उम्मीद करता हूं कि आर्गनाइज़ेशन आफ़दी स्टट्स के लिय जो नया कमीशन बना है, वह इसकी तरफ़ पूरी तवज्जह देगा और ठीक ठीक यनिट्स बनायेगा ।

इसके अलावा मैं होम मिनिस्टर साहब से बहुत अदब से एक चीज़ समझना चाहता हूं कि मैं यह नहीं समझा कि सेक्शन २ के अन्दर जो अमेंडमेंट किया जाता है और इन अल्फ़ाज़ को जोड़ा जाता है : or of any law made in pursuance of that article इसकी क्या ज़रूरत है मेरी अदब से गुज़ारिश है कि जब दफ़ा १०२ को मुलाहज़ा फ़रमायेंगे तो देखेंगे कि वह बज़ात खुद एक मुकम्मिल दफ़ा है । । उसके अन्दर जो क़वानीन का ज़िक्र है वह बज़ात खुद काफ़ी हैं और इन अल्फ़ाज़ को उसमें जोड़ने की कतई ज़रूरत नहीं है। जो असल चीज़ जिसके अन्दर सबको समझते हुये बड़ी दिक्कत हुई वह यह थी जो २५४ के मुताल्लिक़ है । होम मिनिस्टर साहब ने Statement of Objects and Reasons यह रक्खा कि :—

"In addition, representations have been made that the Act does not enable the State Legislative Assemblies to amend laws made for the States by Parliament prior to 1st April, 1952 in regard to subjects included in the 'State List'."

जनाब मुलाहज़ा फ़रमायेंगे कि स्टेट लिस्ट के अन्दर जो क़ानून हैं उनके बारे में उन्होंने महसूस किया कि पहली अप्रैल सन् ५२ के पहले जितने क़ानून बने थे, उनको वह स्टेट तबदील नहीं कर सकती थी, क्योंकि जो पुरानी दफ़ा थी, उसके अन्दर उनको कोई हक़ नहीं था कि जो पार्लियामेंट ने क़ानून बना दिया उस क़ानून की दफ़ा २२ की रू से वह स्टेट्स हाथ नहीं लगा सकती थीं, लेकिन जो दूसरी कौनकरेंट लिस्ट है उनके बारे में स्टेटमेंट आफ़ आब्जक्ट्स एंड रीजन्स में क़तई कोई ज़िक्र नहीं है, सब स्टेट लिस्ट का ज़िक्र है । लेकिन अब नया क़ानून बनाया गया है और दफ़ा ४ के अन्दर जो तबदीली की जा रही है वह कौनकरेंट लिस्ट और स्टेट लिस्ट दोनों के बारे में है । मैं समझता हूं कि शिकायत यह थी कि इस क़ानून को इतना वाज़े क्यों नहीं बनाया गया कि वह दोनों को कवर कर ले । हमने पार्ट सी स्टेट्स को कायम करते वक्त इस उसूल को तसलीम किया था कि हम आहिस्ता आहिस्ता पार्ट सी स्टेट्स को भी वह अख़्त्यारात दे देंगे जो ए और बी को हासिल थे । पहले पार्ट सी स्टेट्स के बारे में जो बिल आया था वह इतना निकम्मा और संकुचित था कि उसको सेलेक्ट कमेटी में भेजा गया और पार्लियामेंट में उस पर बहस भी हुई और मेम्बरों ने उसको बिल्कुल नाकाफ़ी बतलाया और उसके विरुद्ध शिकायत की और हमारे श्री गोपालस्वामी आयंगर को उस बिल को वापिस ले कर नया बिल पेश करना पड़ा जिसके मुताबिक यह पार्ट सी स्टेट्स बिल बना ।

लेकिन उसके ऊपर जब बहस हुई, पार्ट सी स्टेट्स पर तो हमने ज़ोर दिया कि

हम यह डिस्टिंग्शन हिन्दुस्तान में नहीं रखना चाहते । हम ए, बी का डिस्टिंग्शन नहीं रखना चाहते, हम ए, बी और सी का डिस्टिंग्शन नहीं रखना चाहते । इस रू से जब कोई बिल आता है जिसमें बी या सी स्टेट्स की पावर्स बढ़ती हैं तो हमें बड़ी खुशी होती है ।

आज यह बिल इस किस्म का है जिसमें कि जो कमियां पहले थीं उन में से कई को दूर करने की कोशिश की गई है । लेकिन मैं अब तक जो कुछ नहीं समझा वह यह है कि जो कुछ कांस्टीट्यूशन की दफ़ा २५४ में साफ़ है, उस २५४ के असर को कम करने के वास्ते सेक्शन ४ लगाया गया है जो कि पार्ट सी स्टेट्स ऐक्ट की दफ़ा २२ में लगा हुआ है । २५४ में जनाब मुलाहजा फ़रमायेंगे कि पार्लियामेंट अगर कोई क़ानून बना दे तो..

Mr. Deputy-Speaker: Are we not going far in excess of the principles of the Bill?

Pandit Thakur Das Bhargava: The Bill says that any law made by Parliament shall have priority or superiority over any Bill made by the State.

Dr. Katju: In regard to the Concurrent List.

Pandit Thakur Das Bhargava: Of course.

Dr. Katju: We are dealing here with the State List.

Pandit Thakur Das Bhargava: So far as the State List is concerned, we are incompetent to make any law. So far as the other List is concerned, we are competent. So, it can only refer to the Concurrent List. Now, according to article 254 of the Constitution, all the Part A and B States are capable of making any law today against any law which has been made by Parliament either earlier or after the Constitution came into force, and they can make any law which is repugnant to the law made by Parliament, provided that that law is reserved for the consent of the President and the President assents to it.

Article 254 reads:

> "(1) If any provision of a law made by the Legislature of a State is repugnant to any provision of a law made by Parliament which Parliament is competent to enact, or to any provision of an existing law with respect to one of the matters enumerated in the Concurrent List, then, subject to the provisions of clause (2), the law made by Parliament, whether passed before or after the law made by the Legislature of such State, or, as the case may be, the existing law, shall prevail and the law made by the Legislature of the State shall, to the extent of the repugnancy, be void."

So it is clear. They have got a similar provision here. Then clause (2) of the article reads:

> "(2) Where a law made by the Legislature of a State specified in Part A or Part B of the First Schedule with respect to one of the matters enumerated in the Concurrent List contains any provision repugnant to the provisions of an earlier law made by Parliament or an existing law with respect to that matter, then, the law so made by the Legislature of such State shall, if it has been reserved for the consideration of the President and has received his assent, prevail in that State:
>
> Provided...."

We are not concerned with the proviso.

Now, according to the previous law contained in section 22, the provision contained in clause (2) of article 254 was not available to the C States. The *Explanation* to section 22 reads:

> "For the purposes of this section, the expression 'law made by Parliament' shall not include any law which provides for the extension to the State of any law in force in any other part of the territory of India".

[Pandit Thakur Das Bhargava]

They want to add to it the following words:

> "or any law made before the 1st day of April, 1952, in relation to any matter with respect to which the Legislative Assembly of the State has power to make laws".

This means that the Part C States now, if this amendment is carried, will be able to change any law, provided the law was made before 1st April, 1952. If it was made after 1st April, 1952, then that law shall have precedence, and they are incompetent to enact any law, or if they enact, it will be repugnant according to article 254, whereas the Part B States can enact any law which is repugnant to a law made by Parliament provided that the Bill enacting that law is reserved for the consent of the President and the President assents to it. Now, my complaint is this: If these provisions stood alone, the Part C States will be getting more power than the Part B States, but we have to consider section 26 of this Act also. In section 26 you will be pleased to see that so far as the Part C States are concerned, the Chief Commissioner is not competent to give consent. He reserves every Bill for the consent of the President, and as soon as the President gives the consent, the Bill becomes law. So that the provision is already there that every Act must receive the consent of the President. I want to know from the Home Minister why he has inserted these words: "before the 1st day of April, 1952". I can understand the principle that the State Legislature should have the right to enact any law on any subject included in the State List as well as the Concurrent List, but I want to know why this distinction is being perpetrated so far as the Part B and C States are concerned. The Part C States should have the same power as the Part B States. The Part B States can now enact any law whether it was made in 1953 or even later or earlier than 1952, but in regard to Part C States....

Mr. Deputy-Speaker: Are we not going into the fundamentals: why should there be Part C States at all?

Pandit Thakur Das Bhargava: That you have been pleased to rule out as irrelevant when I wanted to go into the question. If we go into it, there should be no Part C States at all.

Mr. Deputy-Speaker: I am only arguing. These observations need not be made in connection with this amending Bill, because this goes into the fundamentals.

Pandit Thakur Das Bhargava: This only relates to the actual amendment in this Bill. I am not going into the fundamentals of Part B or C States. This amendment is sought to be made in this Bill, and the amendment says all kinds of Acts can be enacted which may be repugnant to an Act made by Parliament before April, 1952, but in respect of Acts passed after that date no enactments will be allowed to be made. I want to understand the difference. What is the point in keeping the date? If you want to give the power, let all the States be on the same level. There is absolutely no reason why these words should be kept. I am of opinion that these words should be taken away so that all the States may be on the same level. All the other provisions are, I find, designed to see that the statutes and the laws in all the States may become uniform so far as they go. I quite concur in the complaint made by Mr. Dwivedi that this Bill is not fully comprehensive and there are many other matters in which the hon. Home Minister should have approximated the conditions in the Part C States with those in Part A and B States. Barring that I do not find anything wrong in this Bill except this point which I have not been able to understand, and it is perfectly in order, and there should be no hesitation in enacting it into law.

Several Hon. Members *rose*—

Mr. Deputy-Speaker: What I propose to do is this. For the purpose of consideration, enough has been said. When we come to the Clauses,

I will call Mr. Somana, Mr. Tek Chand and other Members also to speak on the individual Clauses. They may also make any reference they want to the allied Clauses then. Let us get through. I will call upon the hon. Home Minister.

Dr. Katju: At the outset, I should like to say, in all humility, that when I spoke briefly on this Bill in moving it for consideration I was rather thinking of the great pressure of legislative business in this House. We have got a large number of Bills outstanding which have been pending here for a long time and the time at our disposal, apart from that for the Budget and other matters, is short. Therefore, I thought that a short speech on my part might be of some assistance in saving a little time. Otherwise, I might have taken an hour in dealing with the Bill clause by clause.

It is not, as my hon. friend Mr. Trivedi very kindly insinuated, that I am always in the habit of describing controversial measures as non-controversial. When he comes to think over it, he will realise that this is really a non-controversial measure.

Big questions have been raised about the future of the States. If Mr. Trivedi's speech is to be analysed, in the first part he says: "Ajmer is an island, it ought to be sunk into the sea of Rajasthan." Bhopal,—goodness knows where it is to go! Secondly, he turns round and says: "You are taking this away from Ajmer. You are taking that away from Ajmer" and so on and so forth. Similarly my hon. friend Shri Sadhan Gupta raised another question. Now we have got a Commission on reorganisation of States, which will go into all these questions that have been hinted at by my hon. friend Pandit Thakur Das Bhargava and many others. That Commission will go into all these questions.

The object of this Bill is pure and simple. First, I wanted to meet as many points as have been submitted to the States Ministry, by the Chief Ministers of the Part C States, partly from the budgetary point of view, because I wanted to smoothen matters.

Take for instance, clause 7. Shri U. M. Trivedi asked what is the good of this Consolidated Fund of the State. That is exactly what the Chief Ministers of the Part C States have asked for, because their path is not easy. They wanted the Consolidated Fund of the State, so that they might be able to carry on. Under the existing Government of Part C States Act, the Legislative Assembly of a Part C State cannot deal with the capital budget at all. There is no capital budget, because the capital or the loans which are provided by the Central Government are not brought into the Consolidated Fund of the State. The Part C States cannot raise a loan in the public market. The attempt underlying this Bill has all along been—whether it is the Hindi question or the Consolidated Fund question or any other question—to bring all matters dealt with in this Bill, so far as is possible, on the same plane as that of a Part A or B State. It is from that point of view, that we inserted this clause about the Consolidated Fund of the State. There should be a Contingency Fund also, and I have given notice of a short amendment myself that the State Legislature should have a voice in this matter.

So far as this language question, which has excited comment, is concerned, I am very sorry that there has been some misapprehension. There is article 345 of the Constitution which provides for Hindi being the official language of each State. One might have thought that the expression 'State' would include the High Court of the State, the Legislature of the State, and the bills of the State, but I do not know, I was not here, the Constitution-makers made a clear distinction between article 345 and article 348. that is to say, the languages to be used in the bills and in the High Court were something different, and were not covered by article 345. The legal advice that we received was that the entire article 348 as it stands is not applicable to the Part C States, because

[Dr. Katju]

we have the general clause, which is authoritative and imperative, that in every High Court, in the bills and in the Legislatures, the language must be English. That was the first point. Then came the provisos 'Notwithstanding anything in sub-clause (a).....', and 'Notwithstanding anything in sub-clause (b).....'. If we are reading it, it is purely a question of legal interpretation. Our legal advisers thought that it might be argued that inasmuch as the reference was to a Governor or a Rajpramukh, and since there is no Governor or Rajpramukh in a Part C State, it might be said that these provisos which extend to Hindi or the regional language are not applicable to the Part C State. If that argument is right, what are we left with? We are left with the opening clause, the governing clause of article 348 which says that English shall be the language. And the result of that would be—you may say it is a very technical or very legalistic interpretation—that in Bhopal, Ajmer or Vindhya Pradesh, it will not be possible for anybody to introduce a Bill in Hindi or to translate a Bill in Hindi. But I was most anxious to have in the Part C States the same practice which my hon. friend Shri Tandon referred to as prevailing in Uttar Pradesh. I want to have exactly the same practice introduced, so that article 348 may stand, and on the top of it they can have a discussion in Hindi or any other language. So, by this Bill, we are trying to introduce it, so that the whole thing may stand in the plane of a Part A State. The only distinction that I have seen is this. In article 348, the expression used is 'Hindi language, or any other language', but here we have used the expression 'or any other language' only.

The reason why it was used is this. It is a matter of public knowledge that in Ajmer, Vindhya Pradesh and other Part C States in northern India, Hindi is the language. But I have to deal with Coorg also. I cannot possibly introduce—my hon. friend Shri Tandon will not introduce—in Coorg, a bill in the Hindi language, because the people there do not understand it. Therefore we thought that when we say, any other regional language along with English, that would govern the case of Hindi or other regional languages. Otherwise, speaking for myself, I am a lover, not only of Hindi, and I would go a little further than my hon. friend Shri Tandon.....

Shri Algu Rai Shastri (Azamgarh Distt.—East *cum* Ballia Distt.—West): You want Sanskrit.

Dr. Katju:...and say that a Bill might be introduced in the Sanskrit language.....

Shri Algu Rai Shastri: That is the best way to kill Hindi.

Dr. Katju:...and for purposes of interpretation, you may take it from me that the lawyers would find Sanskrit much easier to interpret, because it is a precise language, and all our laws are in the Sanskrit language, whereas with your hybrid Hindi, goodness knows what the words mean.

There is no desire, under this new clause 33A, to go back.....

श्री अलगू राय शास्त्री : उपाध्यक्ष महोदय, मैं एक क्लेरीफिकेशन चाहता हूं। मिनिस्टर साहब ने कहा कि मैं तो संस्कृत चाहता हूं। कांस्टीट्यूशन में हिन्दी की बात कही गयी है। हिन्दी न चाहकर आप की व्यक्तिगत राय संस्कृत चाहने की है। तो क्या मैं इस का अर्थ यह समझूं कि आप हिन्दी के पक्ष में नहीं हैं या कि हिन्दी को एलिमिनेट करनेके लिए आप यह बात कह देते हैं।

Dr. Katju: You did not hear, you are just interrupting.

Shri Algu Rai Shastri: I heard you.

Dr. Katju: All right, what is the clarification you want?

Mr. Deputy-Speaker: Order, order.

Shri Algu Rai Shastri: It is for the Chair to interpret it.

Mr. Deputy-Speaker: The point that has been made is this. The hon. Member wants to know whether the hon. Minister is setting up Sanskrit against Hindi.

Dr. Katju: No, not at all, I am not starting on that campaign. If I have to start that campaign, it will be outside, not here.

I was only trying to refute the charge which has been kindly made against me that this Bill was not a progressive but reactionary measure, and therefore it was trying to strengthen the English language. That is not the object at all. The object is that there should be no manner of doubt that just as you have it in the Part A or B States, in the same way, you can have the bills in the Part C States also in their regional languages.

Shri Algu Rai Shastri: But in any case, not in Hindi.

Dr. Katju: My hon. friend Shri M. L. Dwivedi referred to very many points about the services, about the Judicial Commissioners, etc. But that does not require any legislative enactment or any modification of the Government of Part C States Act. If my hon. friend will do me the honour of discussing this matter with me privately, he will find that on most matters which were raised here, there, there has been a settlement with consent.

Take for instance, the question of the Judicial Commissioners. When I wrote to these States, would you like to go to some other State, they said, no, we would not. When I asked, would you like to go to Rajasthan, the answer was, will the Rajasthan High Court come to Ajmer, and the Rajasthan High Court would not go to Ajmer, and they said, we would not. Therefore, on all these administrative matters, actions have been taken, and the matter has been discussed many times.

So far as my hon. friend Shri U. M. Trivedi is concerned, in his negative attitude, he practically seemed to oppose everything. I really did not know what exactly he meant. He said, for all time to come, you are perpetuating their subservience. That is not true at all. The anxiety is that so long as the Commission on reorganisation of States do not finally decide this matter, they should rise up, and as I have said many times, I should like these Part C States to be well-administered, they should manage their affairs in a proper manner and harmoniously, and that they should be like the Part A or B States.

I do not want to take up the time of the House any more.

Mr. Deputy-Speaker: The question is:

> "That the Bill to amend the Government of Part C States Act, 1951, be taken into consideration."

The motion was adopted.

5 P.M.

Mr. Deputy-Speaker: This matter will stand over for further consideration regarding the clauses.

ISSUE OF ORDINANCES

Mr. Deputy-Speaker: We will now take up the special discussion notice of which has been given by Dr. Krishnaswami and Dr. Lanka Sundaram. There are other Members also who want to participate in the debate.

Dr. Krishnaswami (Kancheepuram): I am grateful to you for having given me the opportunity of inviting the attention of the House to the serious infringement of those rights and privileges that has taken place since Parliament dispersed.

[MR. SPEAKER *in the Chair*]

Parliament went into recess on the 24th December, 1953 and re-assembled on the 15th February, 1954. During this brief interval, seven ordinances have been issued, that is, at the rate of one ordinance per week. No Parliamentarian who has the interest and the reputation of this House at heart can afford to view with equanimity these developments, and it behoves us, irrespective of the party to which we belong, to examine the